

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2016

Subject : Petition under of Section 28 (4) of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked incentive for SRLDC for the Financial year 2014-15 with reference to SRLDC Charges for the control period 1.4.14 to 31.3.2019.

Petitioner : Southern Regional Load Despatch Centre

Respondents : APTRANSCO & Others

Petition No. 55/MP/2016

Subject : Petition under of Section 28 (4) of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of performance linked incentive for NRLDC for the financial year 2014-15 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : Northern Regional Load Despatch Centre

Respondents : Uttar Pradesh Power Corporation Limited & Others

Petition No. 56/MP/2016

Subject : Petition under of Section 28 (4) of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of performance linked incentive for NRLDC for the financial year 2014-15 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : Eastern Regional Load Despatch Centre

Respondents : Bihar State Power (Holding) Company Limited & Others

Petition No. 57/MP/2016

Subject : Petition under of Section 28 (4) of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load

Despatch Centre and other related matters) Regulations, 2015 for approval of performance linked incentive for NRLDC for the financial year 2014-15 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : National Load Despatch Centre

Respondents : Uttar Pradesh Power Corporation Limited & Others

Petition No. 59/MP/2016

Subject : Petition under of Section 28 (4) of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of performance linked incentive for NRLDC for the financial year 2014-15 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : Western Regional Load Despatch Centre

Respondents : Maharashtra State Electricity Distribution Co. Limited & Others

Petition No. 60/MP/2016

Subject : Petition under of Section 28 (4) of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of performance linked incentive for NRLDC for the financial year 2014-15 with reference to NRLDC charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : Eastern Regional Load Despatch Centre

Respondents : APDCL & Others

Date of hearing : 26.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri KVS Baba, POSOCO
Shri Aditya P. Das, WRLDC

Shri Abhimanyu Gartia, WRLDC
Shri Venkateshan. M, SRLDC
Shri V. Balaji, SRLDC
Shri Debasis De, NRLDC
Shri Manash Protim Nath, NERLDC
Shri Rajib Sutradhar, NERLDC
Shri Manas Das, ERLDC
Ms. Abiha Zaidi, POSOCO

Record of Proceedings

The representative of the petitioners submitted that the present petitions have been filed for approval of Performance Linked Incentive for the financial year 2014-15 with reference to RLDCs charges for the control period 1.4.2014 to 31.3.2019. The representatives of the petitioners further submitted that since they have achieved KPI of 96.53% out of 100%, they should be permitted to recover 7% of annual charges, additional 1% up to 95% and 0.31% for 95 to 96.53% in terms of Regulation 29 (5) of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.

2. After hearing the representative of the petitioners, the Commission admitted the petitions and directed to issue notice to the respondents.

3. The Commission directed the petitioners to serve copy of the petitions on the respondents immediately, if already not served. The respondents were directed to file their replies by 8.6.2016, with an advance copy to the petitioners who may file their rejoinders, if any, on or before 12.6.2016.

3. The Commission directed the petitioner to submit the following information on affidavit, on or before 8.6.2016 with an advance copy to the respondents:

(a) Elaborate rationale to arrive at the formula for calculation of marks for various KPIs for year 2014-15.

(b) Whether the petitioner intimated concerned utilities regarding inter-connection meter error covered under KPI-1? If yes, provide details?

(c) Whether the petitioner reported each incident of grid disturbance to the Commission. If yes, provide details?

(d) According to the petitioner, 26 hours is the time allowed to NLDC and 50 hours (including NLDC time) to RLDC for approval of the shutdown requests. The basis of considering these hours may be submitted.

(e) With regard to voltage deviation index, whether petitioner intimated to concerned utilities for corrective action. If yes, provide details?

(f) With regard to KPI-7 (Reporting of system reliability) the petitioner at Annexure-VII has mentioned that reporting of angle difference between

important buses (to be reported to CERC) is not applicable. Clarify the same and reasons for not reporting to the Commission may be explained.

(g) Regarding KPI-10 the formulae proposed by the petitioner may be reviewed since it is not taking absolute value of % variation.

(h) Details of Productivity Linked Incentive (PLI) claims. In case of discrepancy with the figures in respective Fee and Charges, the reasons of the same may be explained.

5. The Commission directed to list the petitions for hearing on 14.6.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**